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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 29.9.2000

OA 454/2000

Ramji Lal s/o Shri Nanag Ram r/o Village Rasulpur, Post  
Mogara, Distt.Mathura.

... Applicant

v/s

1. Union of India through General Manager, W/Rly,  
Churchgate, Mumbai.
2. Dvl.Rly.Manager (E), W/Rly, Kota Dn., Kota.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.JAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Shiv Kumar

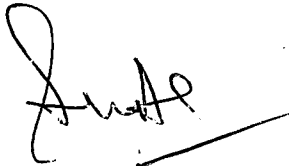
For the Respondents

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O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER


Heard the learned counsel for the applicant. The learned counsel for the applicant submits that the applicant has also filed a representation, copy of which is annexed at Annexure A/3 with this OA, but the he submits that the representation filed by the applicant has not been disposed of so far. He seeks disposal of this OA with a direction to the respondents to decide/dispose of the representation filed by the applicant, at Ann.A/3, within a specified period by a reasoned and speaking order.

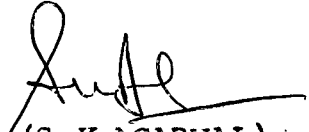
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2. In view of the submissions made before us, we direct respondent No.2 to decide/dispose of the representation

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filed by the applicant, at Ann.A/3, within a period of two months from the date of receipt of a copy of this order, by a reasoned and speaking order, if the same has not been decided/disposed of so far. The applicant shall be at liberty to approach this Tribunal for redressal of his grievance, if any, after disposal of the representation.

3. With the above directions/observations, this OA is disposed of at the stage of admission. Copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order for necessary action.

  
(N.P. NAWANI)  
MEMBER (A)

  
(S.K. AGARWAL)  
MEMBER (J)